.....Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 31^{st} day of July, 2018.

HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A). HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Original	Application	Number.	330/00510/200/•
R.A. Maurya.			
			Applicant.
	7	ERSUS	
Union of India and others.			

Advocate for the applicant: The applicant in person (absent)
Advocate for the Respondents: Shri N.P. Singh

$\frac{O\ R\ D\ E\ R}{\text{(Delivered by Hon'ble Mr. Gokul Chandra Pati, AM)}}$

The applicant, who is appearing in person, is not present even in the revised call. Shri N.P. Singh, counsel for respondents is present.

2. It is seen from the order sheets that on previous listed date i.e. 10.04.2018, the applicant was not present. Vide order dated 03.10.2017, MA filed by the applicant to recall the order dated 06.07.2015 by which the amendment application filed by the applicant was dismissed, was rejected. Thereafter, the applicant was not present on 10.04.2018 and today, he is not present even in the revised call.

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3. Shri N.P. Singh, counsel for respondents submitted that the

reliefs prayed for in this OA have already been adjudicated by this

Tribunal in OA No. 613/02 vide order dated 16.11.2006. Since in

this OA, same reliefs have been sought for, hence this OA is barred

by principle of constructive resjudicata.

4. As observed vide order dated 03.10.2017, the applicant

amended the OA without approval of the Bench. However, since the

matter is listed for hearing and on Board, without going into all the

disputes, we dismiss the OA in default and for want of prosecution

on the part of the applicant.

(RAKESH SAGAR JAIN)
MEMBER- J.

(GOKUL CHANDRA PATI) MEMBER- A.

Anand...